CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH THIS THE 2 DAY OF NOVEMBER, 1996

Original Application No. 57 of 1993

HON.MR.JUSTICE B.C.SAKSENA, V.C.

HON. MR. S.DAS GUPTA, MEMBER(A)

- 1. The Union of India through General
 Manager, Northern Railway, Baroda House
 New Delhi
- The Divisional Railway Manager, Northern Railway Allahabad.
- The Divisional Personnel Officer, Northern Railway, Allahabad.

Applicants

BY ADVOCATE SHRI A.K.GAUR

Versus

- S.B. Agnihotri,
 120/396 Lajpat Nagar, Kanpur
- Arjan Deo, Presiding Officer Central Government Industrial Tribunal Cum Labour Court, Pandu Nagar, Kanpur

Respondents

JUSTICE B.C.SAKSENA, V.C.

We have heard the learned counsels for the parties. This OA has been filed to challenge the judgment and order dated 22.9.92 passed by the Presiding Officer Central Govt. Industrial Tribunal cum Labour Court, Pandu Nagar, Kanpur.

- 2. The question of maintainability of this OA before this Tribunal has arisen in view of certain recent Supreme Court decisions.
- 3. The Hon'ble Supreme Court in Krishna Prasad Gupta Vs. Controller printing and Stationery J.T. 1995(7) S.C. 522 had observed:
 - " inspite of Section 14 jurisdiction of Industrial Tribunals, Labour Courts or other Authorities created under any

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other corresponding law remains uneffected."

In a subsequent case Suraj Ram Vs. Union of India(CA 3370/96) the Apex court has observed:

"The CAT has no jurisdiction to entertain an application u/s 19 of the Act against an award/order of the Labour Court."

4. In view of the categorical law laid down this OA is not maintainable before this Tribunal. It is accordingly disposed of.

MEMBER(A)

VICE CHAIRMAN

Dated: November 271996

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